

COURT-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 233 of 2015

Dated: **16th February, 2016**

Present: **Hon'ble Mr. Justice Surendra Kumar, Judicial Member**
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:-

Punjab State Power Corporation Ltd. Appellant (s)
Versus
Punjab State Electricity Regulatory Commission & Anr. Respondent (s)

Counsel for the Appellant(s) : Mr. Sandip for Mr. Anand K. Ganesan

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1

ORDER

Mr. Sakesh Kumar, learned counsel appearing on behalf of the Punjab Commission submits that counter affidavit is ready but could not be filed within the period prescribed by this Appellate Tribunal. He prays for and is granted to file the same today itself in the Registry after serving copy on the other side.

The learned counsel for the Appellant prays and is granted two weeks time to file rejoinder and no more.

Post the matter for hearing on **21st March, 2016.**

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

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